

Filing no. 8210/2020 (Cr. Appl. S.J.)
Vijay Kumar Singh Vs state of Jharkhand
Name of advocate:- Ankit Kumar

Note 1 : No defect regarding court fees and other fees has been pointed out as per undertaking given by the Ld. Counsel.

Note 2 : Hard copy wanting.

Defects :

2. Limitation expired on 12/05/2020, delayed by 20 days.
7. Either vak from Jail or C.C. of order of provisional bail granted may be given.
8. Appellant has moved earlier in ABA no. 4852/16 as per report of L& C section but not stated at para 2.
9. (i) Signature/ name of the Ld. Counsel is not appearing in the P.Form, A.G. Receipt, undertaking and certificate of the Ld. Counsel.
 - (ii) Limitation petition may be filed.
 - (iii) Paragraph sl. No. after para 7 may be corrected.
 - (iv) Name of the Ld. P.O. at para 1, aggrieved and prayer may be verified from impugned order.
 - (v) Date of impugned order stated at para 1 of affidavit is incorrect.
 - (vi) Adhaar card of the deponent has not been paginated. The same is also not legible. Fresh legible/ true typed copy of the same may be given.
 - (vii) Para 4 statement of affidavit may be verified.